

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. CP/309(MB)2023

IN THE MATTER OF

MR. JAWED AKHTER

... Petitioner

Vs

Jawed Habib Hair and Beauty Ltd.

... Respondent

Section 58(3) & 59 of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel for the petitioner (PH)

For the Respondent No. 4 to 19: Adv. Aditi Bhat (VC)

For the Respondent No. 2: Adv. Umang Thakar (VC)

ORDER

CP/309(MB)2023 – Learned counsel for the petitioner submits that an application for transfer of matter was moved before the Hon'ble Principal Bench, New Delhi. Vide order dated 14.06.2024 the matter stands transferred to court – I. In view of the same, let the present CP be taken off record of this court and transferred to Court No. 1.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/